

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (C) No. 127 of 2020

Ram Pravesh Yadav

...

...

...**Petitioner**

-Versus-

State of Jharkhand & Ors.

...

....

.... **Opp. Parties**

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For the Petitioner : Mr. Deepak Kr. Prasad, Advocate

For the Opp. Parties : Mr. Deepak Kumar Dubey, AC to AG

02/ 26.06.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

On the request of learned counsel appearing for the opposite parties, put-up this case after four weeks, for compliance of the Court's order dated 23.09.2019.

Let it be made clear that if the order of the Court is not complied with, within the said period, the Director-in-Chief, Department of Health Services, Govt. of Jharkhand, shall remain physically present in the Court on the next date of hearing, to explain as to why not a contempt proceeding be initiated against him for non-compliance of the Court's order.

(Dr. S.N. Pathak, J.)